

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/481(CHE)/2023**

**PETITION NUMBER : IBA/45/2020**

**NAME OF THE APPLICANT : Tharuvai Ramachandran Ravichandran  
(RP) of M/s. Kiran Global Chem Ltd**

**NAME OF THE RESPONDENT(S) : M/s. Unisynth Overseas Ltd & another**

**UNDER SECTION : Sec 60(5) of IBC, 2016 r/w Rule 11 of  
NCLT rules, 2016**  
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**ORDER**

Ld. Counsel Mr. P. Ramesh Kumar for the Applicant.

In this case the Counsel for the Applicant / RP stated that the connected Applications are under consideration for withdrawal and a memo to this effect will be filed.

The Applicant is directed to file a memo within a week relating to the continuance / withdrawal of pending IA's in the case of Corporate Debtor M/S. Kiran Global Chem Limited.

Post the Application for hearing on **06.06.2024**.

**-Sd-  
RAVICHANDRAN RAMASAMY  
Member (Technical)**

**-Sd-  
JYOTI KUMAR TRIPATHI  
Member (Judicial)**

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